

CJ & BNJ:
21.04.2020

W.P.No.6435/2020
and connected matters

ORDER

On 24th April 2020, this Court will first consider the issue of food security. The two other issues which are connected to each other, namely, the issue of rural distress and the issue of the farmers and the labourers working on the farms will be considered. The third issue to be considered is about the compliance submissions filed by the State Government as regards various steps taken by the Bruhat Bengaluru Mahanagara Palike.

2. We also invited the attention of the learned Additional Advocate General to the incident occurred in the city day before yesterday. In the said incident, the doctors, nurses, health workers and ASHA workers were assaulted. The State Government will place on record the action taken report about the said incident.

3. We have received one petition by email which is ultimately not e-filed, complaining about the breach of the guidelines concerning the social distancing in a marriage ceremony held recently in the house of a prominent political

leader. The State Government will respond on that aspect also.

4. Thirdly, it is reported that there are a large number of instances of domestic violence as a consequence of the lockdown. The State Government will respond on this aspect by pointing out which are the helplines available across the State so that the affected men, women and children can complain about the domestic violence. The State will also point out what action is being taken on the basis of such complaints, if any. The fourth issue is of rendering assistance to those who are suffering from mental disturbance due to the situation created by COVID-19.

5. The learned counsel appearing for the Karnataka State Legal Services Authority (for short 'KSLSA') points out that though in other parts of the State, the passes are being regularly issued to the paralegal volunteers, the Deputy Commissioner of Bengaluru Urban District is refusing to issue such passes. The Secretary of the KSLSA pointed out that an application has been made by the District Legal Services Authority (for short 'DLSA') of Bengaluru Urban District for

supply of 200 passes. We direct the Deputy Commissioner, Bengaluru Urban District to immediately consider the request made by the DLSA, Bengaluru Urban District and to issue passes.

6. The next hearing of these matters will be on 24th April 2020 at 11.00 a.m.

**Sd/-
(ABHAY S. OKA)
CHIEF JUSTICE**

**Sd/-
(B.V.NAGARATHNA)
JUDGE**

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AHB